

SECTION XVI

LISTED ON:19.7.2016

COURT NO.: 1

ITEM NO. : 902

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL (C) NO. 151 of 2007

WITH

CIVIL APPEAL NOS. 152 of 2007, 153 of 2007, 154 of 2007, 580 of 2008, 610 of 2008, 671 of 2008, 672 of 2008, 688 of 2008, 750 of 2008, 5093 of 2011

WITH

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 16505 of 2004, 26110 of 2004, 26111 of 2004, 19275 of 2004, 20204 of 2012, 20519/2014 and 25447/2014

(With prayer for interim-relief)

with

INTERLOCUTORY APPLICATION NO.2

(Application for impleadment in C.A. NO.151/2007)

with

INTERLOCUTORY APPLICATION NO.2

(Application for stay in SLP NO.26110/2014)

with

INTERLOCUTORY APPLICATION NO.2

(Application for modification/clarification of order dated 11.8.2014 in SLP(C) No.25447/14)

STATE OF U.P. & ORS.ETC.

...PETITIONERS

Versus

M/S. LALTA PRASAD VAISH ETC.

...RESPONDENTS

OFFICE REPORT

The matters were listed before Hon'ble Court on 08.12.2010 when the Court was pleased to pass the following order:-

"Having meticulously examined the judgment of the Constitution Bench of seven learned Judges in the case of Synthetics and Chemicals Limited & Ors. vs. State of Uttar Pradesh & Ors., reported in 1990 (1) SCC 109, we are of the view that the matter requires consideration by a Bench of nine Judges.

Notice be issued to the Attorney General for India.

The Registry is directed to take appropriate directions from Hon'ble the Chief Justice for constituting the larger Bench."

Service position of the matters is as under.

CIVIL APPEAL NO. 151 of 2007

There is sole respondent who is represented through Advocate. Counsel for the petitioner has filed application for impleadment which is registered as I.A. No.2 and copy of the same is already included in the paper-books.

CIVIL APPEAL NO. 152 of 2007

There is sole respondent and he is represented through Advocate.

CIVIL APPEAL NO. 153 of 2007

There is sole respondent. He has been duly served, but no one has entered appearance.

CIVIL APPEAL NO. 154 of 2007

There is sole respondent and he is represented through Advocate.

SLP(C) NO. 16505 of 2004

There is sole respondent and he is represented through Advocate.

SLP(C) NO. 26110 of 2004

There is sole respondent and he is represented through Advocate. Service is complete. Counsel for the petitioner has filed application for stay which is registered as I.A. NO.2

SLP(C) NO. 26111 of 2004

There is sole respondent and he is represented through Advocate. Service is complete.

SLP(C) NO. 19275 of 2004

There is sole respondent and he is represented through Advocate.

CIVIL APPEAL NO. 580 of 2008

There are 2 respondents. Respondent No.1 is represented through Advocate. Respondent No.2 though served has not entered appearance.

CIVIL APPEAL NO. 610 of 2008

There are 2 respondents. Respondent No.1 is represented through Advocate. Respondent No.2 though served has not entered appearance.

CIVIL APPEAL NO. 671 of 2008

There is sole respondent and he is represented through Advocate.

CIVIL APPEAL NO. 672 of 2008

There is sole respondent and he is represented through Advocate.

CIVIL APPEAL NO. 688 of 2008

There is sole respondent and he is represented through Advocate.

CIVIL APPEAL NO. 750 of 2008

There is sole respondent and he is represented through Advocate.

CIVIL APPEAL NO. 5093 of 2011

There are 4 respondents. Respondent No.1, 3 & 4 are represented through M/s. R.P. Mehrotra, Vishwajit Singh & Rahul Kaushik Advocates. Respondent No.2 is served through Trial Court.

SLP(C) NO. 20204 of 2012

There are 7 respondents. Respondent Nos. 1-5 & 6 are represented through M/s. A.K. Prasad & Milind Kumar Advocates. Respondent No.7 served by AD.

SLP(C) NO. 20519 of 2014

There is sole respondent and is represented through M/s. Khaitan & Co. , Advocates.

SLP(C) NO. 25447 of 2014

There is sole respondent and is represented through Vishwajit Singh, Advocate. Mr Vishwajit Singh, Advocate has also filed application for modification/clarification which is registered as I.A. NO.2 and copy of the same is already included in the paper-books..

The matters above-mentioned are listed before the Hon'ble Court with this office report.

Dated this the 18th day of July, 2016.

ASSISTANT REGISTRAR

Copy to:- Mr. Ejaz Maqbool, Advocate
Mr. A.K. Prasad, Advocate
Mr. R.P. Mehrotra, Advocate
M/s. Khaitan & Co., Advocate
Mr. C.D. Singh, Advocate
Mr. Pradeep Kumar Dube, Advocate
Mr. Rahul Kaushik, Advocate
Mr. R.P. Goyal, Advocate
Dr. Sushil Balwada, Advocate
Mr. Milind Kumar, Advocate
Mr. Praveen Kumar, Advocate
Mr. Amboj Kr. Sinha, Advocate
M/s.Karanjawala & Ors., Advocates
Mr. R.C. Gubrele, Advocate
Mr. Vishwajit Singh, Advocate
Mr. Kamendra Mishra, Advocate
Mr. Anil Kr. Jha, Advocate
Mr. Ramesh Babu, Advocate
Mr. Naresh Kumar, Advocate
Mr. M.P. Vinod, Advocate

ASSISTANT REGISTRAR